

Construction of Road in Pushp Vihar, Delhi

*452. SHRI V. GOPALSAMY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that no culvert or road had been constructed on the drain (Nallah) in Pushp Vihar, Sector III and the residents are compelled to cross the same through Pipelines; if so, what are the reasons therefor;

(b) whether Government propose to construct a pucca road for crossing the drain (Nallah); and

(c) if so, by when the work is likely to be completed?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) In Sector III, Pushp Vihar, there are two separate areas, one on the east and the other on the west of nallah. The quarters on the east of nallah, which have been completed and occupied are served by a peripheral road, running around the quarters. The quarters on the west of nallah and a culvert on the nallah are under construction.

(b) Yes, Sir.

(c) By the end of December, 1981.

Writing off of Bank Loans to Small Farmers

@*453. SHRI MATI MARGARET ALVA:

SHRI ARVIND GANESH KULKARNI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government's attention has been drawn to a newspaper report

@Previously Starred Question 333 transferred from the 8th September, 1981.

published in the 'Statesman' dated the 30th April, 1981 regarding the ever increasing cooperative credit dues; and

(b) if so, whether Government propose to write-off the loans of the small farmers particularly those loans which are obtained by them during droughts, floods and other natural calamities?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) Yes, Sir.

(b) There are institutional arrangements in the co-operative credit system for giving relief to borrowers when natural calamities occur. These provide for extension or re-scheduling of loans and in the event of recurrent occurrence of natural calamities for write-off in deserving cases. The Government of India are of the view that, apart from such institutional arrangements, any measure of large scale write-off of loans is not desirable. Such measures for general write-off of institutional loans tend to vitiate the climate for recovery, encourage wilful default and undermine the viability of credit institutions.

Construction of Emca House and Rahul Apartments Daryaganj, Delhi

*454. SHRI RAMCHANDRA BHARADWAJ:

SHRI DINESH GOSWAMI:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the plans of Emca House and Rahul Apartments, Daryaganj, Delhi were approved by the com-

petent authorities and the construction done in accordance with the building bye-laws;

(b) whether Government are aware that the promoter of the building used inferior quality of material and the commercial flats sold were less in area than shown in the agreement for sale; and

(c) whether Government propose to make an enquiry in this respect and take suitable action against the promoter for cheating the public?

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH):** (a) to (c) The Municipal Corporation of Delhi has reported that no building plan has been sanctioned by them in the name of Emca House & Rahul Apartments, Daryaganj. However one building plan for the premises 24/24, Ansari Road, Daryaganj, in favour of Pearey Mohan Sharma was sanctioned. This building has now been named as Rahul Apartments. The building has been constructed as per building bye-laws except for certain deviations which were compoundable. The completion certificate has been issued on 20-12-78 after taking composition fee of Rs. 9700/-.

Similarly, a building plan for the premises No. 4736/IX₁, 23-B and 4736/XI Part, Daryaganj was sanctioned by the M. C. D. as per building bye-laws. These premises have now been named as Emca House. The construction done by the builders is not exactly as per the sanctioned plans and the completion certificate has not been granted by the MCD. The builders have gone to the court and the matter is *sub judice*.

As per the building bye-law No. 92, every person who shall undertake construction work in a building shall be responsible that the building materials used are sound, of good quality and properly put together so as to ensure safety. The responsibility for

the structural stability of the building rests with the Lessee or the owner.

Setting up of Buffalo Research Institute by I.C.A.R.

*455. DR. M. M. S. SIDDHU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Buffalo Research Institute is being established by the Indian Council of Agricultural Research; if so, what are the reasons therefor;

(b) what are the places suggested by an expert Committee of the Indian Council of Agricultural Research for establishing it; and

(c) whether the Indian Council of Agricultural Research has taken any decision in the matter; if so, for which place and if not, whether the site is being changed to a place not recommended by the Committee; if so, what are the reasons therefor?

**THE MINISTER OF AGRICUL-
TURE AND RURAL RECONSTRUC-
TION AND IRRIGATION AND CIVIL
SUPPLIES (RAO BIRENDRA
SINGH):** (a) Yes, Sir. A Central Institute for Research on Buffaloes is being established by the Indian Council of Agricultural Research during the Sixth Plan. The Institute will undertake research on improving buffaloes for milk, meat and draft, and would cover areas such as Genetics and Breeding, Nutrition, Physiology, Management, Meat Technology, Economics and Statistics, in an integrated manner.

(b) A Task Force appointed by the Indian Council of Agricultural Research initially had recommended three locations for, one main and two regional research centres but on strong representation from the Government of Haryana, the entire proposal is being reconsidered. The final decision for locating the main and the regional centres would however, be taken after considering the advice of the expert group.